

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
17	17.4.95	Adjourned to 18.4.1995. VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)	28
18	18.4.95	Adjourned to 19.4.1995. VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)	
19	19-4-95	Adjourned to next week. Vice-Chairman Member (Admn.)	
20	26.4.95	The only grievance of the petitioner is that no Circle Relaxation Committee was constituted to relax the qualification as required for appointment to the post of Extra Departmental Branch Post Master. The petitioner has challenged the appointment of Respondent 3 who has been appointed as E.D.B.P.M. on compassionate grounds and the only lacuna that the petitioner wants to urge before us is the want of recommendations of Circle Relaxation Committee. However, on behalf of the respondents the report regarding approval of the Relaxation Committee was placed before us and we find that Respondent 3 was recommended by the Relaxation Committee	

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.. 20		<p>and appointed on relaxations of the conditions on compassionate grounds.</p> <p>That being so we find no merit in this application and the same is dismissed.</p> <p style="text-align: right;"><i>[Signature]</i></p> <p style="text-align: right;">VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>	